

Crl.A.No. 459 OF 2002

ITEM No.1B  
(For Judgment)

Court No.4

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Criminal Appeal No. 459 of 2002

MOIJULLAH @ PUTTAN

Appellant (s)

VERSUS

STATE OF RAJASTHAN

Respondent (s)

(With Crl.A.NoS.460/2002, 461-462/2002, 463-469/2002)

(HEARD BY : HON'BLE N. SANTOSH HEGDE AND B.P. SINGH, JJ.)

Date : 19/12/2003 This appeal was called on for pronouncement of judgment today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE

HON'BLE MR. JUSTICE B.P. SINGH

For Appellant (s)Mr. Sushil Kr. Jain, Adv.  
Ms. Pratibha Jain, Adv.

Mr. K.L. Janjani, Adv.

For Respondent (s)Mrs. Bharati Upadhyaya, Adv.

Mr. Amit Shukla, Adv.

Mr. V.N. Raghupathy, Adv.

Mr. Ashok K. Mahajan, Adv.

Mr. Pradyot Kumar Chakravarty, Adv.

Mr. Praveen Swarup, Adv.

Mr. Prashant Kumar, Adv.

THE COURT MADE THE FOLLOWING  
JUDGMENT

Hon'ble Mr. Justice B.P. Singh pronounced the judgment of the Court. Subject to the modification of sentence the appeals preferred by the accused/appellants as well as by the State are dismissed in terms of the signed judgment.

(PAWAN KUMAR)

(PREM PRAKASH)

COURT MASTER

COURT MASTER

(signed judgment is placed on the file)

Non-reportable.